

THE

JAMMU & KASHMIR GOVERNMENT GAZETTE

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

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GOVERNMENT OF JAMMU AND KASHMIR CIVIL SECRETARIAT66DEPARTMENT OF RURAL DEVELOPMENT AND PANCHAYATI RAJ

Notification

Srinagar, the 26th September, 2019.

SRO-552.óóIn exercise of the powers conferred by section 80 of the Jammu and Kashmir Panchayati Raj Act, 1989, the Government

- - 1. In Rule 105, after sub-rule (2), the following shall be inserted as sub-rule (2A),ô
 - $\tilde{o}(2A)$ Allotment of Symbols. \hat{o} (1) The procedure for the allotment of symbols to the contesting candidates shall be prescribed by the Election Authority.
 - (2) There shall be no bar for the Election Authority to prescribe different procedure for allotment of symbols when the elections are held on party lines under section 37 of the Act.ö
 - 2. Form-40 appended to the rules shall be substituted by Form-40 forming annexure to this notification.

By Order of the Government of Jammu and Kashmir.

(Sd.) SHEETAL NANDA, IAS,

Secretary to the Government.